MINUTES OF THE MEETING No. 01/14 dated 01.12.2014 UNDER THE CHAIRMANSHIP OF Shri Ajeesh Sampla, Dy DGFT

List of cases with Minutes for the consideration of Committee Members

1. Shri Vasal Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri O.P. Pathak, Asst. Director, DGFT(MZU), Nirman Bhawan, N. Delhi
3. Shri Ashok Gupta, Consultant, Deptt. of CAP(CF Section), Udyog Bhawan, New Delhi
4. Shri Dayo Shankar, Dy Director General of Foreign Trade, Nirman Committee FC, Office of DGFT, Udyog Bhawan, New Delhi

The Committee first considered minutes of the FC Meeting No.-01 for confirmation and confirmed and adopted the same without any change.

Office of Directorate General of Foreign Trade
New Delhi-1
Item A7 Decisions(DGFT)

MEETING NUMBER 14/01.-01/C12015 **MEETING DATE** - 12.02.2014

1	File No.19/10/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 19/10/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision: 12.02.2014
Decision: The Committee considered the case as per agenda and observed that no Consent letter called for from EO. Since has the case been not been received so far. It was decided to remind Secretary, MOS Mines to expedite the consent. The case is to be deferred for 12.3.2014.				
2	File No.16/10/2012-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/10/2012-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision: 12.02.2014
Decision: 401, dated 10.7.2013 issued by M/o Food, M/o Food has sent a letter to DGEA on 17.12.2013 to give comments on consumption of such input with savings. The case is to be deferred for 12.3.2014.				
3	File No.19/10/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 19/10/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision: 12.02.2014
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4	File No.16/10/2012-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/10/2012-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Approved Date of Decision:
Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CAP(CF) Sem Dev. vide item 5.9 No.1-1/2013/DGFT/CAP/ dated 12.2.2014, the Committee decided to approve the case as under : Export Item: Petroleum, BOV Petroleum Total Phenol (Appearance: white crystal/flakes) Qty. 1 Kg. Import Item: 1. Scrap/ Phenol (Condition: Brown Scrap) 2. Sulphur Dioxide (Condition: Gas liquid) Qty. 0.5 Kg. 0.0 Kg. NOA concerned may take necessary action under Para A.7 of EXIM as per above decisions of NORMS COMMITTEE.				
5	File No.7/98/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 7/98/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Approved Date of Decision:
Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CAP(CF) Sem Dev. vide item 5.9 No.1-1/2013/DGFT/CAP/ dated 12.2.2014, the Committee decided to approve the case as under : Export Item: 1.CHEMICAL MIXTURE OF NATURAL AND SYNTHETIC RUBBER, SULPHUR AND POLYETHYLENE WAX (Appearance: Powder) Qty. 1 Kg. Import Item: 1. Sulphur Dioxide (Condition: Gas liquid) 2. Sorbitol Acid (Pale Yellow White insoluble fibrous) 3. Methyl Thymol (Colourless odourless liquid) Qty. 0.75 Kg. 0.099 Kg. NOA concerned may take necessary action under Para A.7 of EXIM as per above decisions of NORMS COMMITTEE.				
6	File No.16/1/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/1/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision: 12.02.2014
Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise Deptt. and sent to DGEA on 9.5.2013. Reminder issued on 17.12.2013. Final reminder to be issued. The case is to be deferred for 12.3.2014.				
7	File No.7/1/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 7/1/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: Consents awaited from Deptt. of CAP(CF) Sem. Dev. Re-listed for 12.3.2014.				
8	File No.7/1/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 7/1/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
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9	File No.7/1/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 7/1/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: Consents awaited from Deptt. of CAP(CF) Sem. Dev. Re-listed for 12.3.2014.				
10	File No.7/6/97-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 7/6/97-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise Deptt. E-mail issued on 9.5.2013. Reminder issued on 17.12.2013. Final reminder to be issued. The case is to be deferred for 12.3.2014.				
11	File No.7/10/97-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 7/10/97-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: 401, dated 10.7.2013 issued by DIPP followed by reminder dated 11.2.2014 issued by the office. The case is to be deferred for 12.3.2014.				
12	File No.19/1/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 19/1/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: Consents awaited from Deptt. of CAP(CF) Sem. Dev. Re-listed for 12.3.2014.				
13	File No.19/1/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 19/1/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: Consents awaited from Deptt. of CAP(CF) Sem. Dev. Re-listed for 12.3.2014.				
14	File No.19/1/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 19/1/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: Consents awaited from Deptt. of CAP(CF) Sem. Dev. Re-listed for 12.3.2014.				
15	File No.7/8/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 7/8/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Approved Date of Decision:
Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CAP(CF) Sem Dev. vide item 5.9 No.1-1/2013/DGFT/CAP/ dated 12.2.2014, the Committee decided to approve the case as under : Export Item: Petroleum, BOV Petroleum Total Phenol (Appearance: white crystal/flakes) Qty. 1 Kg. Import Item: 1. Scrap/ Phenol (Condition: Brown Scrap) 2. Sulphur Dioxide (Condition: Gas liquid) Qty. 0.5 Kg. 0.0 Kg. NOA concerned may take necessary action under Para A.7 of EXIM as per above decisions of NORMS COMMITTEE.				
16	File No.7/9/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 7/9/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: Consents awaited from Deptt. of CAP(CF) Sem. Dev. Re-listed for 12.3.2014.				
17	File No.7/9/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 7/9/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: The Committee considered the case as per agenda and Committee noted that reply thereto data has been received and is being sent to Deptt. of CAP(CF) Sem. Dev. Re-listed for 19.2.2014.				
18	File No.7/10/97-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 7/10/97-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: The Committee considered the case as per agenda and noted that reply from the firm has been received and delay the case. The case is to be deferred for 12.3.2014.				
19	File No.19/10/97-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 19/10/97-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAP(CF) Sem Dev.). The case is to be deferred for 12.3.2014.				
20	File No.7/9/97-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 7/9/97-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: The Committee considered the case as per agenda and Committee noted that reply thereto data has been received and is being sent to Deptt. of CAP(CF) Sem. Dev. Re-listed for 19.2.2014.				
21	File No.19/1/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 19/1/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Approved Date of Decision:
Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CAP(CF) Sem Dev. vide item 5.9 No.1-1/2013/DGFT/CAP/ dated 12.2.2014, the Committee decided to approve the case as under : Export Item: Petroleum, BOV Petroleum Total Phenol (Appearance: white crystal/flakes) Qty. 1 Kg. Import Item: 1. Scrap/ Phenol (Condition: Brown Scrap) 2. Sulphur Dioxide (Condition: Gas liquid) Qty. 0.5 Kg. 0.0 Kg. NOA concerned may take necessary action under Para A.7 of EXIM as per above decisions of NORMS COMMITTEE.				
22	File No.19/1/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 19/1/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Approved Date of Decision:
Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CAP(CF) Sem Dev. vide item 5.9 No.1-1/2013/DGFT/CAP/ dated 12.2.2014, the Committee decided to approve the case as under : Export Item: 1.CHEMICAL MIXTURE OF NATURAL AND SYNTHETIC RUBBER, SULPHUR AND POLYETHYLENE WAX (Appearance: Powder) Qty. 1 Kg. Import Item: 1. Sulphur Dioxide (Condition: Gas liquid) 2. Sorbitol Acid (Pale Yellow White insoluble fibrous) 3. Methyl Thymol (Colourless odourless liquid) Qty. 0.75 Kg. 0.099 Kg. NOA concerned may take necessary action under Para A.7 of EXIM as per above decisions of NORMS COMMITTEE.				
23	File No.16/1/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/1/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Approved Date of Decision:
Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CAP(CF) Sem Dev. vide item 5.9 No.1-1/2013/DGFT/CAP/ dated 12.2.2014, the Committee decided to approve the case as under : Export Item: Petroleum, BOV Petroleum Total Phenol (Appearance: white crystal/flakes) Qty. 1 Kg. Import Item: 1. Scrap/ Phenol (Condition: Brown Scrap) 2. Sulphur Dioxide (Condition: Gas liquid) Qty. 0.5 Kg. 0.0 Kg. NOA concerned may take necessary action under Para A.7 of EXIM as per above decisions of NORMS COMMITTEE.				
24	File No.16/1/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/1/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Approved Date of Decision:
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25	File No.16/1/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/1/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Approved Date of Decision:
Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CAP(CF) Sem Dev. vide item 5.9 No.1-1/2013/DGFT/CAP/ dated 12.2.2014, the Committee decided to approve the case as under : Export Item: Petroleum, BOV Petroleum Total Phenol (Appearance: Yellow to light/coloured liquid) Qty. 1 Kg. Import Item: 1. Scrap/ Phenol (Condition: Brown Scrap) 2. Sulphur Dioxide (Condition: Gas liquid) 3. Sulphuric Acid (White crystalline solid) Qty. 0.5 Kg. 0.0 Kg. 0.17 Kg. NOA concerned may take necessary action under Para A.7 of EXIM as per above decisions of NORMS COMMITTEE.				
26	File No.16/1/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/1/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: Consents awaited from Deptt. of CAP(CF) Sem. Dev. Re-listed for 12.3.2014.				
27	File No.16/10/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/10/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: Consents awaited from DIPP. Re-listed for 12.3.2014.				
28	File No.16/10/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/10/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 17.12.2013. Reminder issued on 22.1.2014. Final reminder to be issued. The case is to be deferred for 12.3.2014.				
29	File No.16/10/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/10/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: 401, dated 10.7.2013 issued by Deptt. of CAP(CF) Dev. Re-listed for 12.3.2014.				
30	File No.16/10/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/10/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to CAP(CF) Sem Dev.). The case is to be deferred for 12.3.2014.				
31	File No.16/10/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/10/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: The Committee considered the case as per agenda. The firm has requested to allow some time to get Central Excise Data. The Committee decided to defer consideration of the case for four weeks. Re-listed for 12.3.2014.				
32	File No.16/10/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/10/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: The Committee considered the case as per agenda. The firm is not listed. 11.12.2013 has requested to allow some time to get Central Excise Data. The Committee decided to defer consideration of the case for four weeks. Re-listed for 12.3.2014.				
33	File No.16/10/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/10/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:
Decision: The Committee considered the case as per agenda. The firm is not listed. 11.12.2013 has requested to allow some time to get Central Excise Data. The Committee decided to defer consideration of the case for four weeks. Re-listed for 12.3.2014.				
34	File No.16/10/98-EE-I/DGFT File No. 01/12/2014/DGFT/ADVICE	File No. 16/10/98-EE-I/DGFT/ADVICE-I/ 11/12/14 File No. 01/12/2014/DGFT/ADVICE	Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am Date of File No. 05/12/2012 12:00:00 Am Date of File No. 01/12/2014 12:00:00 Am	Status of Case: Deferred Date of Decision:

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Decision :The Committee considered the case as per agenda. The firm e-mail dated 31.12.2013 has requested to allow some more days Central Excise Data. The Committee decided to defer consideration of the case for four weeks. Re-listed for 12.3.2014.

10	Case No-4630/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-GREEN EPIC CHEMICALS LTD. Dt.of Filing-05/08/2014	Date Of Hearing-20/03/2015 (Friday) Date Of Decision- Ex. Sec.Name-SHIVANI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-12/03/2015
	Decision :The Committee considered the case as per agenda. The Committee noted that Central Excise Data duly certified by Central Excise as called for vide e-mail dated 4.9.2013 is awaited. Reminder issued on 17.12.2013. Final reminder to be issued. The case is re-listed for 12.3.2014.			
11	Case No-4630/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-PRINTO PRINTING LIMITED Dt.of Filing-05/08/2014	Date Of Hearing-20/03/2015 (Friday) Date Of Decision- Ex. Sec.Name-SHIVANI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-12/03/2015
	Decision :The Committee considered the case as per agenda. The Committee noted that Central Excise Data duly certified by Central Excise as called for vide e-mail dated 4.9.2013 is awaited. Reminder issued on 17.1.2014. Final reminder to be issued. The case is re-listed for 12.3.2014.			
12	Case No-4630/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-TRIVENI ENGINEERING & INDUSTRIES LTD. Dt.of Filing-05/08/2014	Date Of Hearing-20/03/2015 (Friday) Date Of Decision- Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-12/03/2015
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
13	Case No-4630/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-SHIVEEN CHEMICALS PVT. LTD. Dt.of Filing-05/08/2014	Date Of Hearing-20/03/2015 (Friday) Date Of Decision- Ex. Sec.Name-SHIVANI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-12/03/2015
	Decision :The Committee considered the case as per agenda. Since the Central Excise Data from the Revenue has been received on 31.1.2014. The case is re-listed for 12.3.2014.			
14	Case No-4630/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-SHIVEEN CHEMICALS PVT. LTD. Dt.of Filing-05/08/2014	Date Of Hearing-20/03/2015 (Friday) Date Of Decision- Ex. Sec.Name-SHIVANI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-12/03/2015
	Decision :The Committee considered the case as per agenda and noted that Central Excise Data from the Revenue has been received on 31.1.2014. The case is re-listed for 12.3.2014.			
15	Case No-4630/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-SHIVEEN CHEMICALS PVT. LTD. Dt.of Filing-05/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-SHIVANI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-12/03/2015
	Decision :The Committee considered the case as per agenda and noted that Central Excise Data from the Revenue has been received on 31.1.2014. The case is re-listed for 12.3.2014.			
16	Case No-4630/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-SHIVEEN CHEMICALS PVT. LTD. Dt.of Filing-05/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-SHIVANI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-12/03/2015
	Decision :The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CBE&C(Cent.Exc.Dep.) vide letter C.No.1.4/2010/DOC/O.I.-C.S.II dated 22.2.2014, the Committee decided to approve the case as under :-			

Import Item Description, HS, CVD,SAD Notn.No.,Date,S.No.,Amt.,Desc.	Duty Chg.	Dispute Item	Duty
Product:HOSE (Unused) Qty:1.00 Unit:Kg Unused agglomerate of rubber in slightly yellow hued	1 Kg.	1. Alighner Grade (Colourless Grade) (Colourless liquid)	9.51Kg
		2. Alighner Grade (Colourless liquid)	9.50Kg
		3.Poly Propylene Glycol 1000 (Clear viscous liquid)	0.01Kg

SCA concerned may take necessary action under Para 4.7 of OIMP as per above decision of NOIDA COMMITTEE.

17	Case No-5036/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-DEVI ENTERPRISES PVT. LTD. Dt.of Filing-17/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-CHAMPTI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
18	Case No-5037/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-DEVI ENTERPRISES PVT. LTD. Dt.of Filing-17/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-CHAMPTI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
19	Case No-5038/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VIJAY PRINTERS (I) LTD. Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
20	Case No-5039/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :405. dated 22.12.2014 followed by reminder dated 30.12.2013 issued by DIPP. The case is re-listed for 12.3.2014.			
21	Case No-5040/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail to be issued. The case is re-listed for 12.3.2014.			
22	Case No-5041/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-SHIVA COTTON LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-SHIVANI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :The Committee considered the case as per agenda and noted that Central Excise Data from the Revenue has been received and sent to Deptt. of CBE&C(Cent.Exc.) on 10.2.2014. The case is re-listed for 12.3.2014.			
23	Case No-5042/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-SHIVA COTTON LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-SHIVANI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :The Committee considered the case as per agenda and noted that Central Excise Data from the Revenue has been received and sent to Deptt. of CBE&C(Cent.Exc.) on 10.2.2014. The case is re-listed for 12.3.2014.			
24	Case No-5043/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-SHIVA COTTON LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-SHIVANI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
25	Case No-5044/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-SPECTRUM FOOTWEAR PVT.LTD. Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-SHIVANI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
26	Case No-5045/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-PRIDEO TOWER PVT.LTD. Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-CHAMPTI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
27	Case No-5046/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VALLEY FOOD PVT.LTD. Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-CHAMPTI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
28	Case No-5047/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VIJAY COTTON & OIL INDUSTRIES LTD. Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :405. dated 22.12.2014 issued by DIPP. The case is re-listed for 12.3.2014.			
29	Case No-5048/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VIJAY COTTON & OIL INDUSTRIES LTD. Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
30	Case No-5049/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VIJAY COTTON & OIL INDUSTRIES LTD. Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
31	Case No-5050/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VIJAY COTTON & OIL INDUSTRIES LTD. Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
32	Case No-5051/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VIJAY COTTON & OIL INDUSTRIES LTD. Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
33	Case No-5052/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VIJAY PRINTING Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :405. dated 22.12.2014 issued by DIPP. The case is re-listed for 12.3.2014.			
34	Case No-5053/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VIJAY STEEL PRODUCT AND CHEMICALS LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-SHIVANI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :The Committee considered the case as per agenda and Committee noted that reply thereto dated has been received and is being sent to Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
35	Case No-5054/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VISTON CHEMICAL PAPER SERIES PVT.LTD. Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-SHIVANI Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
36	Case No-5055/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
37	Case No-5056/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
38	Case No-5057/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
39	Case No-5058/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
40	Case No-5059/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
41	Case No-5060/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
42	Case No-5061/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
43	Case No-5062/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
44	Case No-5063/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
45	Case No-5064/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
46	Case No-5065/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
47	Case No-5066/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
48	Case No-5067/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
49	Case No-5068/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
50	Case No-5069/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
51	Case No-5070/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
52	Case No-5071/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
53	Case No-5072/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
54	Case No-5073/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
55	Case No-5074/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
56	Case No-5075/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
57	Case No-5076/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
58	Case No-5077/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
59	Case No-5078/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
60	Case No-5079/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
61	Case No-5080/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
62	Case No-5081/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			
63	Case No-5082/2014-ADJ/DRJ Dy.No.- Dt.Of Ex-01/08/2009 Value	Party Name-VITRON PACKAGING & STORAGE LIMITED Dt.of Filing-18/08/2014	Date Of Hearing-20/03/2015 (Friday) Ex. Sec.Name-ANUTTAM Ex. Sec.Dt.-20/03/2015	Status-Case Deferred Date Of Disp.-
	Decision :Comments awaited from Deptt. of CBE&C(Cent.Exc.Dep.). Re-listed for 12.3.2014.			

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88	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: Comments received from Deptt. of CAP(CPC) Dev. Rs.faxed for 12.2.2014.	Party Name:DEEP STORE ALL PERTS PVT. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
89	Case No.PP/NZ/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and is being sent to Deptt. of CAP(CPC) Dev. Rs.faxed for 12.2.2014.	Party Name:NAMBA ENERGY AND CHEMICALS LIMITED Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
90	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: Comments received from Deptt. of CAP(CPC) Dev. Rs.faxed for 12.2.2014.	Party Name:MAHESWARI ALLOYS PVT. LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
91	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: Comments received from Deptt. of CAP(CPC) Dev. Rs.faxed for 12.2.2014.	Party Name:ANIL LIMITED Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
92	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: Comments received from Deptt. of CAP(CPC) Dev. Rs.faxed for 12.2.2014.	Party Name:CAMPBELL ALLOY PRODUCTS LIMITED Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
93	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E.mail issued on 17.12.2013. Reminder issued on 31.1.2014. The case is to.faxed for 12.2.2014.	Party Name:RELCON CONCRETE CO. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
94	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: 401 dated 31.12.2013 issued by DIPP. Remainder to be issued by TA, DIPP. The case is to.faxed for 12.2.2014.	Party Name:DEVEES ORE DESIGN PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
95	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the want of information from the firm to the DIL dated 11.1.2014 is.faxed by DIPP. The case is to.faxed for 12.2.2014.	Party Name:ELITE PROPRIETARY LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
96	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: Comments received from Deptt. of CAP(CPC) Dev. Rs.faxed for 12.2.2014.	Party Name:TRUE STEEL PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
97	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt.on 02.2.2014. The case is to.faxed for 12.2.2014.	Party Name:VISHWAS ALLOYS PRIVATE LIMITED Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
98	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the want of information from the firm to the DIL dated 11.1.2014 is.faxed by DIPP. The case is to.faxed for 12.2.2014.	Party Name:ELITE PROPRIETARY LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
99	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: Comments received from Deptt. of CAP(CPC) Dev. Rs.faxed for 12.2.2014.	Party Name:DEVI STEEL PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
100	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CAP(CPC).Dev.Dtd. vide their U.No.1.DEV/DIS/2012/1.Ch.II dated 17.1.2014., the Committee decided to approve the case as under : Commodities City Import Duty City Bamboo Skewers (BS) (Bamboo Blank (BB)) Bamboo Super Skewers (S) 1. Kg 1. Accumulator Jaipur Nagar Tolgiriyan Zone 2. Ft.Amd 3. Amd 4. Sardam Pitmen Total 0.2014.Kg 0.2014.Kg 0.0074.Kg 0.151.Kg BLA concerned may take necessary action under Para 4.7 of DEP as per above decisions of NCMRD (CANSEES).	Party Name:ANOOP RAM SEMERS Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Approved Order: Order Status:
101	Case No.DP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt.on 10.2.2014. The case is to.faxed for 12.2.2014.	Party Name:NAVI STEEL PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision: Reminder:	Status:Case Deferred Order: Order Status: 31/01/2014
102	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: Comments received.so call for extend notice date duly certified by Central Excise Authority. E.mail issued on 16.12.2013 followed by reminder dated 31.1.2014. Final remainder to be issued. Rs.faxed for 12.2.2014.	Party Name:ALLY STEEL PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
103	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt.on 10.2.2014. The case is to.faxed for 12.2.2014.	Party Name:ALLY STEEL PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
104	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt.on 10.2.2014. The case is to.faxed for 12.2.2014.	Party Name:ALLY STEEL PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
105	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: 401 dated 31.12.2013 issued by DIPP. The case is to.faxed for 12.2.2014.	Party Name:DEVEES ORE DESIGN PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
106	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt.on 10.2.2014. The case is to.faxed for 12.2.2014.	Party Name:ELITE PROPRIETARY LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
107	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt.on 10.2.2014. The case is to.faxed for 12.2.2014.	Party Name:ANOOP RAM SEMERS Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
108	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and deferred the case for week of Central Excise Data from firm. E.mail issued on 17.12.2013. Reminder issued on 31.1.2014. Final remainder to be issued. Rs.faxed for 12.2.2014.	Party Name:ALLY STEEL PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
109	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that copy from the firm has been received and sent to Deptt. of CAP(CPC).Dev.on 4.1.2014. The case is to.faxed for 12.2.2014.	Party Name:RAMA ALLOYS PRIVATE LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
110	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that copy from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt. The case is to.faxed for 12.2.2014.	Party Name:ALLY STEEL PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
111	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that copy from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt. The case is to.faxed for 12.2.2014.	Party Name:ALLY STEEL PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
112	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: Comments received from DIPP. Rs.faxed for 12.2.2014.	Party Name:ALLY STEEL PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
113	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E.mail issued on 23.1.2014. The case is to.faxed for 12.2.2014.	Party Name:ALLY STEEL PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Deferred Order: Order Status: 31/01/2014
114	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E.mail issued on 23.1.2014. The case is to.faxed for 12.2.2014.	Party Name:ALLY STEEL PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
115	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E.mail issued on 23.1.2014. The case is to.faxed for 12.2.2014.	Party Name:CAMPBELL ALLOY PRODUCTS LIMITED Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
116	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and deferred the case for week of Central Excise Data from firm. E.mail issued on 17.12.2013. Reminder issued on 31.1.2014. Final remainder to be issued. Rs.faxed for 12.2.2014.	Party Name:PRECISION PRIME COMPANY Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
117	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt.on 10.2.2014. The case is to.faxed for 12.2.2014.	Party Name:PRECISION PRIME COMPANY Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
118	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt.on 10.2.2014. The case is to.faxed for 12.2.2014.	Party Name:SUN PRINTERS Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
119	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt. The case is to.faxed for 12.2.2014.	Party Name:SUN PRINTERS Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
120	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt. The case is to.faxed for 12.2.2014.	Party Name:SUN PRINTERS Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
121	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. 1111 issued on 24.1.2014. The case is to.faxed for 12.2.2014.	Party Name:RELCO STEEL Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
122	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: Comments received from Deptt. of CAP(CPC) Dev. Rs.faxed for 12.2.2014.	Party Name:PRABHU PRECISION PRIVATE LIMITED Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
123	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the want of hard copy of application from BLA and fees. The case is to.faxed for 12.2.2014.	Party Name:PRABHU PRECISION PRIVATE LIMITED Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
124	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the want of hard copy of application from BLA and fees. Letter issued on 23.1.2014 for want of hard copy. The case is to.faxed for 12.2.2014.	Party Name:ANTEX PRIME Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
125	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt. The case is to.faxed for 12.2.2014.	Party Name:SUN PRINTERS Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
126	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt. The case is to.faxed for 12.2.2014.	Party Name:SUN PRINTERS Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
127	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt. The case is to.faxed for 12.2.2014.	Party Name:SUN PRINTERS Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
128	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of CAP(CPC).Dev.Lt. The case is to.faxed for 12.2.2014.	Party Name:SUN PRINTERS Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
129	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E.mail issued on 23.1.2014. The case is to.faxed for 12.2.2014.	Party Name:CAMPBELL ALLOY PRODUCTS LIMITED Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
130	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that copy from the firm has been received and sent to Deptt. of CAP(CPC).Dev.on 4.1.2014. The case is to.faxed for 12.2.2014.	Party Name:SUPER STEEL COMPANY LIMITED Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
131	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that copy from the firm has been received and sent to Deptt. of CAP(CPC).Dev.on 9.12.2013. The case is to.faxed for 12.2.2014.	Party Name:STRIDES ALLOY IMPORTS PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
132	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that copy from the firm has been received and sent to Deptt. of CAP(CPC).Dev.on 9.12.2013. The case is to.faxed for 12.2.2014.	Party Name:STRIDES ALLOY IMPORTS PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
133	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CAP(CPC).Dev.Dtd. vide their U.No.1.DEV/DIS/2012/1.Ch.II dated 12.2.2014., the Committee decided to approve the case as under : Commodities City Import Duty City 1. Ferrochrome Imported Phosphate (FHMP) 1. Kg 1. Mazed 2. White/Yellow Phosphorus 2. Ft.Mazed 1.0014.Kg 0.0004.Kg 0.3014.Kg BLA concerned may take necessary action under Para 4.7 of DEP as per above decisions of NCMRD (CANSEES).	Party Name:ANOOP RAM SEMERS Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Approved Order: Order Status:
134	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that copy from the firm has been received and sent to Deptt. of CAP(CPC).Dev.on 12.2.2014. The case is to.faxed for 12.2.2014.	Party Name:DEEP GROUP CHEMICALS AND INTERMEDIARIES Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
135	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that copy from the firm has been received and sent to Deptt. of CAP(CPC).Dev.on 12.2.2014. The case is to.faxed for 12.2.2014.	Party Name:DEEP STEEL PVT.LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
136	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the want of hard copy of application from BLA and fees. The case is to.faxed for 12.2.2014.	Party Name:VIJAY STEEL Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
137	Case No.PP/RR/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: The Committee considered the case as per agenda and noted that copy from the firm has been received and sent to Deptt. of CAP(CPC).Dev.on 4.2.2014. The case is to.faxed for 12.2.2014.	Party Name:SUN PRINTERS Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014
138	Case No.AD(WB)/ALT/2012 Dtd.Dy.31/12/2013 Status: Decision: Comments received from Deptt. of CAP(CPC) Dev. Rs.faxed for 12.2.2014.	Party Name:SHAKTI DEVELOP CHEMICALS PVT. LTD. Dtd.Lr.No. 1013/2013/WB/ALT/2012	Date of Notice:30/12/2013 Last Date: Date of Receipt:30/12/2013 Dt.of Hearing: Dt.of Decision:	Status:Case Deferred Order: Order Status: 31/01/2014

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88	Case No. 4/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: DOMINOS PIZZA PRIVATE LIMITED PUNE LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)PC Dte.vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
89	Case No. 4/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: KARDIA A. AUTOMOBILES PVT. LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)PC Dte.vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
90	Case No. 7/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: GOA AUTO SERVICES PVT. LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
91	Case No. 8/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: EMCO GLASS PVT. LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the week of hard copy of application from BLA and firm. The case is to be fixed for 12.3.2014.				
92	Case No. 9/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: EVEN COMPONENTS PVT. LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 12.3.2014. The case is to be fixed for 12.3.2014.				
93	Case No. 10/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ALCO TRADE CORPORATION PVT. LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the week of hard copy of application from BLA and firm. The case is to be fixed for 12.3.2014.				
94	Case No. 11/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ALCO CHEMICAL INDUSTRIES LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the week of hard copy of application from BLA and firm. The case is to be fixed for 12.3.2014.				
95	Case No. 12/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ALCO CHEMICAL INDUSTRIES LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the week of hard copy of application from BLA and firm. The case is to be fixed for 12.3.2014.				
96	Case No. 13/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ALCO CHEMICAL INDUSTRIES LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the week of hard copy of application from BLA and firm. The case is to be fixed for 12.3.2014.				
97	Case No. 14/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ALCO CHEMICAL INDUSTRIES LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the week of hard copy of application from BLA and firm. The case is to be fixed for 12.3.2014.				
98	Case No. 15/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order Case No. 16/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order Case No. 17/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order **Decision:** The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of CAB(PC)New Dte.vide their U.No.-CB/1/10/0/2012/01-CA.II dated 12.2.2014, the Committee decided to approve the case as under : Case no/Firm Name / City / Subject Matter / City Agarwala Tri-cab Co. / Kolkata / Car accessories / Kolkata Cavinar Cosmos (HAZE) / / / / BLA concerned may take necessary action under Para 2.7 of DIDP as per the decision of NCMRWC COMMITTEE.	Party Name: ALCO CHEMICAL INDUSTRIES LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Approved Date Order:
99	Case No. 18/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ALCO PACKAGE PVT. LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)PC Dte.vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
100	Case No. 19/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ALCO Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the week of hard copy of application from BLA and firm. The case is to be fixed for 12.3.2014.				
101	Case No. 20/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ALCO Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
102	Case No. 21/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ALCO TRADE CORPORATION PVT. LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the week of hard copy of application from BLA and firm. The case is to be fixed for 12.3.2014.				
103	Case No. 22/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ALCO TRADE CORPORATION PVT. LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
104	Case No. 23/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: CONTINENTAL CONSTRUCTIONS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: Comments awaited from Deptt. of CAB(PC)PC Dte.. Ka.hard for 12.3.2014.				
105	Case No. 24/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: CONTINENTAL CONSTRUCTIONS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the week of hard copy of application from BLA and firm. The case is to be fixed for 12.3.2014.				
106	Case No. 25/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: DOMINOS PIZZA INDIA LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the week of hard copy of application from BLA and firm. The case is to be fixed for 12.3.2014.				
107	Case No. 26/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LTD. Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
108	Case No. 27/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: Comments awaited from Deptt. of CAB(PC)PC Dte.. Ka.hard for 12.3.2014.				
109	Case No. 28/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
110	Case No. 29/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
111	Case No. 30/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
112	Case No. 31/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
113	Case No. 32/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
114	Case No. 33/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
115	Case No. 34/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
116	Case No. 35/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
117	Case No. 36/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
118	Case No. 37/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
119	Case No. 38/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
120	Case No. 39/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
121	Case No. 40/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
122	Case No. 41/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
123	Case No. 42/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
124	Case No. 43/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
125	Case No. 44/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
126	Case No. 45/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
127	Case No. 46/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
128	Case No. 47/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
129	Case No. 48/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
130	Case No. 49/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
131	Case No. 50/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
132	Case No. 51/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
133	Case No. 52/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
134	Case No. 53/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda. The Committee decided to call the Central Excise Duty exhibit by Central Excise. Letter issued on 21.1.2013. The case is to be fixed for 12.3.2014.				
135	Case No. 54/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 6.2.2014. The case is to be fixed for 12.3.2014.				
136	Case No. 55/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 6.2.2014. The case is to be fixed for 12.3.2014.				
137	Case No. 56/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the week of hard copy of application from BLA and firm. The case is to be fixed for 12.3.2014.				
138	Case No. 57/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
139	Case No. 58/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks.the week of hard copy of application from BLA and firm. The case is to be fixed for 12.3.2014.				
140	Case No. 59/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
141	Case No. 60/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
142	Case No. 61/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewDelhi vide no 12.3.2014. The case is to be fixed for 12.3.2014.				
143	Case No. 62/10/2012 ALCO 1/2012 Dt/ Sy. 11/12/2012 Order	Party Name: ELECTRICAL EQUIPMENTS PVT. LIMITED Dt/ Sy. 11/12/2012 Order	Date of Next Hearing: 10/12/12 12/12/2012 Dt. Sy. Order: 11/12/2012 Dt. Sy. Order: 11/12/2012	Status: Case Deferred Date Order: 11/12/2012
Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAB(PC)NewD

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	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BLA and firm. The case is to be heard for 12.3.2014.				
90	**Case No.** 0/0/0/

84	**Case No. 5/SEPCIL-MA/13/0013**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and decided to delete consideration of the case for four weeks for want of hard copy of application from SEA and firm. The case is to be listed for 12.3.2014.			
85	**Case No. 5/SEPCIL-MA/13/0014**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and decided to delete consideration of the case for four weeks for want of hard copy of application from SEA and firm. The case is to be listed for 12.3.2014.			
86	**Case No. 5/SEPCIL-MA/13/0015**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and decided to delete consideration of the case for four weeks for want of hard copy of application from SEA and firm. The case is to be listed for 12.3.2014.			
87	**Case No. 5/SEPCIL-MA/13/0016**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CBP(CS)Noida(Dn) on 4.2.2014. The case is to be listed for 12.3.2014.			
88	**Case No. 5/SEPCIL-MA/13/0017**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and decided to delete consideration of the case for four weeks for want of hard copy of application from SEA and firm. The case is to be listed for 12.3.2014.			
89	**Case No. 5/SEPCIL-MA/13/0018**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and decided to delete consideration of the case for four weeks for want of hard copy of application from SEA and firm. The case is to be listed for 12.3.2014.			
90	**Case No. 5/SEPCIL-MA/13/0019**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and decided to delete consideration of the case for four weeks for want of hard copy of application from SEA and firm. The case is to be listed for 12.3.2014.			
91	**Case No. 5/SEPCIL-MA/13/0020**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and decided to delete consideration of the case for four weeks for want of hard copy of application from SEA and firm. The case is to be listed for 12.3.2014.			
92	**Case No. 5/SEPCIL-MA/13/0021**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and decided to delete consideration of the case for four weeks for want of hard copy of application from SEA and firm. The case is to be listed for 12.3.2014.			
93	**Case No. 5/SEPCIL-MA/13/0022**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CBP(CS)Noida(Dn) on 4.2.2014. The case is to be listed for 12.3.2014.			
94	**Case No. 5/SEPCIL-MA/13/0023**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and decided to delete consideration of the case for four weeks for want of hard copy of application from SEA and firm. The case is to be listed for 12.3.2014.			
95	**Case No. 5/SEPCIL-MA/13/0024**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CBP(CS)Noida(Dn) on 10.1.2014. The case is to be listed for 12.3.2014.			
96	**Case No. 5/SEPCIL-MA/13/0025**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and decided to delete consideration of the case for four weeks for want of hard copy of application from SEA and firm. The case is to be listed for 12.3.2014.			
97	**Case No. 5/SEPCIL-MA/13/0026**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and decided to delete consideration of the case for four weeks for want of hard copy of application from SEA and firm. The case is to be listed for 12.3.2014.			
98	**Case No. 5/SEPCIL-MA/13/0027**	Petty, Nazar/M/S SEPCIL PETROLEUM PVT. LTD.	Block No.Dhoa-1&2,A.E.C.C.Colony, Jt.Director, Ministry of Commerce & Industry, Govt. of India	**Penalty/Case Dismissed**
	File No. 5/11/2010-SEZ(Vol-I)	F.No.A-2/1/2010-SEZ(Vol-I)	Dt. 04.12.2013	Date: 24th, 2.2.2014
	Decision: The Committee considered the case as per agenda and decided to delete consideration of the case for four weeks for want of hard copy of application from SEA and firm. The case is to be listed for 12.3.2014.			

Date:24.02.2014
Place:New Delhi

Deva Bhaskar
Dy. Director General of Foreign Trade

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